

**DISTRICT & SESSIONS COURT, PUNE.**

- Reference/Read :** (i) Hon'ble High Court Letter bearing No. Insp-I/40/2021, dated 10.06.2021, along with Circular dtd.09.06.2021.
- (ii) Order issued by Govt. of Maharashtra bearing No.DMU/2020/CR.92/DisM-1, dated 4<sup>th</sup> June, 2021.  
(Levels of Restrictions for Breaking the Chain)
- (iii) Order issued by Pimpri-Chinchwad Municipal Commissioner, bearing क्र. वैद्य/०९ कावि/२५१२/२०२१ दि. ११.०६.२०२१.
- (iv) Hon'ble High Court Letter bearing No. Insp-I/33/2021, dated 16.04.2021, along with Circular/SOP dtd.16.04.2021.

**No. B-16(ii)/ 39 /2021,**

**Dated : 14-06-2021**

**OFFICE ORDER**

**(P.C.M.C.)**

WHEREAS, the Hon'ble Bombay High Court vide letter and circular at reference No.(i), issued certain directions, regarding functioning of all the subordinate Courts in the State of Maharashtra w.e.f. 15.06.2021, based on the Government order at reference No. (ii), wherein various Levels - "1 to 5" are envisaged on account of Covid-19 ;

And whereas, as per the order at reference No.(iii), the areas falling within the jurisdiction of Pimpri-Chinchwad Municipal Corporation are included in Level-3 ;

Now, therefore, all the Courts located/ situated within the limits of Pimpri-Chinchwad Municipal Corporation, shall continue to function as per the Hon'ble Bombay High Court Circular dated 16.04.2021 at reference No. (iv), with modification in working hours from 2½ to 3 hours, with Judicial working hours from 11.00 a.m to 02.00 p.m. and the Office working hours half (½) an hour before and after the Judicial working hours, with 100% attendance of the Judicial Officers and 50% attendance of the Staff members, from 15.06.2021.

All the stakeholders shall scrupulously follow the rules and regulations /guidelines issued from time to time by the Hon'ble Bombay High Court, Government of Maharashtra and the Local Authorities in respect of Covid-19 appropriate behaviour.

The Coordinator, Computer Section, District Court, Pune, shall upload this office order on the official website of District Court, Pune.

This office order shall come in force w.e.f. 15.06.2021 and shall remain in force until further order.

Inform all the concerned.

Pune.  
Dated: 14-06-2021.

Sd/-xxx  
(Neeraj P. Dhote)  
Principal District & Sessions Judge,  
Pune.

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Encl. : Above referred Letters/ Circulars at reference No.(i) and (iv).

Forwarded with compliments to all the Judicial Officers in Pune  
Judicial District, for information and necessary action.

No. B-16(ii)/ 39 /2021,  
District & Sessions Court,  
Pune.  
Date: 14.06.2021.

By Order,

  
Registrar,

District & Sessions Court, Pune.

Copy to :

- (i) All the Judicial Officers in Pune District,
- (ii) The District Government Pleader, Pune.
- (iii) The Additional/Assistant Director of Prosecution, Pune.
- (iv) The President/Secretary, Pune Bar Association, Pune.
- (v) The President/Secretary, Pimpri-Chinchwad Bar Association.
- (vi) The Presidents/Secretaries, all Taluka Bar Associations  
in Pune District.
- (vii) All the Head of the Branches, Judicial District, Pune.

Tel. No. 22673675 (O)

No. : Insp-I/ 40 /2021  
Date :- 10<sup>th</sup> June 2021

From :

Dinesh P. Surana,  
Registrar (Inspection-I),  
Bombay High Court,  
Bombay - 400 032.

To,


ALL the Principal District & Sessions Judges /  
Heads of the Establishment

Subject :- Circular dated 09.06.2021 for the further  
functioning of the Subordinate Courts.

Respected Sir/Madam,

Apropos the subject cited above, I am directed to communicate you, that the Hon'ble Administrative Judges' Committee has been pleased to approve the Circular dated 09.06.2021 in respect of functioning of all the Subordinate Courts in the States of Maharashtra and Goa and the Union Territory of Dadra and Nagar Haveli and Daman and Diu w.e.f. 15.06.2021, until further orders.

Yours faithfully,

  
Dinesh P. Surana, 10.06.2021  
Registrar (Inspection-I)

Encl.: 1. Circular dated 09.06.2021  
2. Govt. of Maharashtra Order  
dated 4<sup>th</sup> June 2021


## CIRCULAR

The Hon'ble the Chief Justice and other Hon'ble Judges of the Hon'ble Administrative Committee, after taking into account the present situation of the COVID-19 cases and the views of stakeholders, have been pleased to put in place the following arrangements in respect to the functioning of all the Subordinate Courts in the States of Maharashtra, Goa and Union Territory of Dadra and Nagar Haveli and Daman and Diu.

1. The Principal District and Sessions Judges / Head of the Establishments in the State of Maharashtra, in consultation with the District Disaster Management Authority, shall identify as to in which level their respective districts are included, as envisaged in Order No.DMU/2020/CR.92/DisM-1 dated 04.06.2021 (Levels of Restrictions for Breaking the Chain) of the Government of Maharashtra, wherein various Levels "1 to 5" are envisaged in different parts of the State of Maharashtra and accordingly adopt the mechanism of functioning of the Courts, as mentioned here-in-below :-
2. All the Courts in the State of Maharashtra included in Level 1 and all the Courts in the Union Territory of Dadra and Nagar Haveli and Daman and Diu shall start with the regular physical functioning of the Courts, as was in vogue during the pre-pandemic days.
3. All the Courts included in Level 2 and Level 3 and all the Courts in the State of Goa shall continue to function as per the Circular dated 16.04.2021, with modification in working hours from 2½ to 3 hours with 100% attendance of the Judicial Officers and 50% attendance of the Staff members.
4. All the Courts in the State of Maharashtra included in Level 4 and Level 5 shall continue to function as per the Circular dated 16.04.2021 with requisite number of Judicial Officers and 25 % strength of the Staff members.
5. In the event of change in the Level of the relevant district by the District Disaster Management Authority, the Principal District and Sessions Judges / Head of the Establishments shall accordingly switch over the functioning of the Courts under their control to such Level, as envisaged in this Circular.
6. All the safety / precautionary measures set forth by the Central and State Government shall be adhered scrupulously.

This Circular shall come in force w.e.f. 15.06.2021 and shall remain in force until further order.

Date : 09.06.2021

  
S.G. Dige  
(Registrar General)

No.Insp-I/33/2021

Date:- 16.04.2021

From :

**S.G.Dige**  
**Registrar General**  
High Court (A.S.), Bombay.

To,

**ALL the Principal District & Sessions Judges /**  
**Heads of the Establishment**

**Subject : Functioning of all the Courts in pursuance to the**  
**Circular dated 16.04.2021 w.e.f. 19.04.2021.**

Sir / Madam,

With reference to subject noted above, I am directed to inform you that the Hon'ble Administrative Judges' Committee has been pleased to approve the Circular dated 16.04.2021 (enclosed herewith), in supersession of earlier Circular dated 05.04.2021, thereby restricting the functioning of the subordinate Courts in the States of Maharashtra, Goa and UT of D&NH and D&D, w.e.f. 19.04,2021, till further order.

Yours faithfully,

Sd/-

**S.G.Dige**  
**(Registrar General)**

**Enclosure :**  
Circular dated 16<sup>th</sup> April 2021.

2

CIRCULAR

The Hon'ble the Chief Justice and other Hon'ble Judges of the Hon'ble Administrative Committee, after taking into account the exponential surge in COVID-19 cases and the views of stakeholders, have been pleased to put in place the following arrangements with respect to the functioning of **all the Subordinate Courts in the States of Maharashtra and Goa, and in the Union Territory of Dadra and Nagar Haveli, and Daman and Diu**, in supersession of the earlier circular dated 05.04.2021.

1. All Courts shall continue to function in **ONE shift** and take up remand, bail and urgent criminal and civil matters w.e.f. 19.04.2021 with judicial working hours of **2 ½ hours**. The Principal District and Sessions Judges / Heads of the Establishment may take the decision to entrust the aforesaid work to requisite strength of Judicial Officers with 50% strength of staff, by rotation.
2. The Principal District and Sessions Judges / Heads of the Establishment may adjust the working hours of shift having regard to the local situation / condition.
3. All the Judicial Officers shall remain stationed at their respective places of posting and shall not leave headquarter/station without permission of the Principal District and Sessions Judge / Head of the Establishment.
4. The Judicial Officers may pronounce judgment/s or pass order/s in the matters, wherein the arguments of both the parties are concluded.
5. All Courts shall remain closed on every Saturday but may take up only remand and urgent matters, as being taken up on holidays.
6. The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
7. The Principal District and Sessions Judges / Heads of the Establishment shall ensure that the canteens and Bar rooms within the Court premises remain closed.
8. All the safety / precautionary measures set forth by the Central and State Government shall be adhered scrupulously.

This circular shall remain in force until further order.

Sd/-

S.G. Dige  
(Registrar General)

Date : 16/04/2021